

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

MA. 949/2K for
time to implement
the order dt. 7.7.2K.

Dispose matter.

Patra
18/12

Bench

Free copy of
the order
dt. 19.12.2K given
to the both
counsel.

Patra
17/1/01

RA
1/1/01

S. O

MA. 262/01
for extension
of time to
implement
the order. copy
not served.

Patra Bench
31/4

ORDER DT. 19.12.2000.

In this disposed of matter the
Respondents have filed a Memo dated
949/2000 seeking three months time to
examine the matter and grant the reliefs
to the applicant as prayed for by him in
para 8 of the application. Lawyer's have
abstained from court work. Two months time
is allowed till 28.2.2001 for granting the
necessary reliefs to the applicant. MA is
accordingly disposed of. Copy to both sides.

V. J. M.
Vice-Chairman
19/12

2
Member (Judicial)

ORDER DT. 4-4-2001.

It is submitted by learned counsel
for the applicant that copy of the MA has not
been served on him. In view of this MA can not
be taken up. M.A. will be taken up after serving
of copy on the other side.

V. J. M.
Vice-Chairman
4/4

2
Member (Judicial)